

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SUPERCASST TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>SUPERCASST TECHNOLOGIES PRIVATE LIMITED</b>
2. Date of incorporation of corporate debtor	25/10/2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109UP2016PTC087328
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> C-45, Sector 62, Ghaziabad, Noida, Uttar Pradesh-201307, India <b>Also at:</b> Plot No.2 Ecotech Sector-16, Greater Noida West, Gautam Budh Nagar, Uttar Pradesh-201301
6. Insolvency commencement date in respect of corporate debtor	14.05.2024 (Order was uploaded on the Hon'ble NCLT portal on 17.05.2024)
7. Estimated date of closure of insolvency resolution process	10.11.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Satyendra Sharma Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: cimp.supercast@outlook.com, satyendrasip@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: cimp.supercast@outlook.com, satyendrasip@gmail.com
11. Last date for submission of claims	31/05/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Supercast Technologies Private Limited** on 14.05.2024 (Order was uploaded on the Hon'ble NCLT portal on 17.05.2024).

The Creditors of **Supercast Technologies Private Limited** are hereby called upon to submit their claims with proof on or before 31/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. Not Applicable **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 18/05/2024

Place: Agra

Sd/

**Satyendra Sharma**  
Interim Resolution Professional  
Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260



*[Handwritten signature of Satyendra Sharma]*





